

FORM A	
PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF SUJYOT INFRASTRUCTURE PRIVATE LIMITED	
RELEVANT PARTICULARS	
1	Name of corporate debtor Sujyot Infrastructure Private Limited
2	Date of incorporation of corporate debtor 17.06.2011
3	Authority under which corporate debtor is incorporated / registered Registrar of Companies, Ahmedabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor CIN: U45200GJ2011PTC065955
5	Address of the registered office and principal office (if any) of corporate debtor F/103, Satellite Center, Opp. Satellite Tower, Premchand Nagar Road, Vastrapur, Ahmedabad GJ 380015 IN
6	Insolvency commencement date in respect of corporate debtor 22.12.2021 (The certified Copy of the Order was received by the IRP on 29.12.2021)
7	Estimated date of closure of insolvency resolution process 19.06.2022 (180 days from the date of Order)
8	Name and registration number of the insolvency professional acting as interim resolution professional Parag Sheth Registration No. IBBI/IPA-002/IP-N00142/2017-18/10381
9	Address and e-mail of the interim resolution professional, as registered with the Board 404, Sachet-II, Opp. GLS University, Maradia Plaza Lane, C.G. Road, Ahmedabad 380 006 Email : pksheth@hotmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional 404, Sachet-II, Opp. GLS University, Maradia Plaza Lane, C.G. Road, Ahmedabad 380 006 Email : cirp.sujyot@gmail.com
11	Last date for submission of claims 12.01.2022 (14 days from the date of receipt of order)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at : a) Relevant Forms web link https://ibbi.gov.in/home/downloads b) Not applicable

For the attention of the Creditors of Sujyot Infrastructure Private Limited, Notice is hereby given that the Hon'ble National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of Sujyot Infrastructure Private Limited on 22.12.2021. The creditors of Sujyot Infrastructure Private Limited are hereby called upon to submit their claims with proof on or before 12.01.2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA- Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

PARAG SHETH
(Interim Resolution Professional)

Date : 30.12.2021 In the matter of Sujyot Infrastructure Pvt. Ltd (Under CIRP)
Place : Ahmedabad IBBI/IPA-002/IP-N00142/2017-18/10381

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